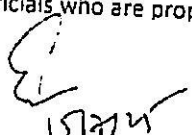


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI
ORDER

The following Peons/Dak Peons are directed to look after the Dak work of the following Courts of the Central District, Tis Hazari Courts, Delhi with immediate effect.

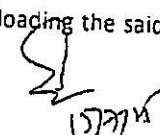
Name & Emp. Code of the Official	Name of the Courts
Ms. Roshni EC: 13695150	Dak Peon in the Courts of:-
	1 Sh. S S Rathi, Ld. DJ (Commercial Court)-11
	2 Sh. Anil Antil, Ld. DJ-15
	3 Sh. Pankaj Arora, Ld. DJ-16
	4 Sh. Chander Mohan, Ld. DJ-14
	5 Sh. Abhishek Goyal, Ld. ASJ-03
	6 Ms. Bharti Beniwal, Ld. JMFC-12
	7 Ms. Himanshi Tyagi, Ld. JMFC-13

- Non-compliance of the above directions or immediately proceeding on leave shall be viewed seriously and the erring official will be liable for suitable disciplinary action.
- All the Dak Peons are directed to mark their attendance in the senior most Court assigned to them.
- In case Regular Dak Peon happens to be leave/unavailable, she is directed to intimate in all the Courts assigned to her, failing which strict disciplinary action will be taken against her and regular Orderlies/Peons of the Court(s) concerned shall perform the work of Dak Peon in her absence.
- In case, both regular Dak Peon and Peon/Orderly of any Court(s) are on leave/unavailable, Peon will be deputed in the said Court(s) from the Office Pool, Admin. Admin. Branch-III, Central, THC as per the availability of the Peons/Orderlies.
- 1) The dak work of the court of Sh. S. S. Rathi, Ld. D. CC- 11, Central, THC has been withdrawn from Ms. Sunita Dua, EC- 43933693, Peon/Dak Peon with immediate effect.
2) The dak work of the court of Sh. Abhishek Goyal, Ld. ASJ-03, Central, THC has been withdrawn from Ms. Anju, EC- 58408084, Peon/Dak Peon with immediate effect.
2) The dak work of the court of Ms. Aradhana, Ld. JMFC (NI Act) DC-04, Central, THC, earlier assigned to Ms. Minakshi, EC- 94736829, Peon/Dak Peon has been withdrawn and is hereby given to Ms. Sunita Dua, EC- 43933693, Peon/Dak Peon with immediate effect.
- It is submitted that considering the exigency, if approved, all the above mentioned officials who are proposed to be transferred may be STAND RELIEVED from their respective postings forthwith.


(SANJAY GARG-I)
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)
DELHI

No. 1206-2025 /ADMIN-III/Central/F.1(3)/P&T/2025 Dated, Delhi the 15.07.25

- Copy forwarded for information and necessary action to:-
- The PS Office of the Undersigned.
 - All the Ld. Judicial Officers concerned, Central, THC.
 - The Accounts Officer/Assistant Accounts Officer, Accounts Branch, Central, THC.
 - The Dealing Officer, Personal File & Leave Seat, Administration Branch- III, Central, THC.
 - The Officials concerned for immediate compliance.
 - Ahlmad/Reader of all the Courts concerned, Central, THC.
 - The Dealing Officials, Layers and ACR cell are hereby directed for necessary updation of records as per rules.
 - For uploading on Layers.
 - The Web Site Committee, Hindi/English, Tis Hazari Courts, Delhi for uploading the said order on the official Website on the "Employees Corner" of District Court.


PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)
DELHI